

সংস্কৃত নং-১২

Registered No. A 1.



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THE ASSAM GAZETTE

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃ-ৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 52 দিশপুৰ, শুক্ৰবাৰ 6, মে' 1994 16 বহাগ, 1916 (শক)
No. 52 Dispur, Friday, 6th May, 1994, 16th Vaisakha,
1916 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 6th May, 1994

No. LGL. 139/93/78.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVI OF 1994

(Received the assent of the Governor on 5th May, 1994)

THE ASSAM MINISTERS', MINISTERS' OF STATE
AND DEPUTY MINISTERS' SALARIES AND ALLOW-
ANCES (AMENDMENT)
ACT, 1994

AN
ACT

further to amend the Assam Ministers', Ministers', of
State and Deputy Ministers' Salaries and Allowances
Act, 1958.

Preamble. Whereas it is expedient further to ^{Assam Act}
amend the Assam Ministers', Ministers', ^{XV of 1958.}
of State and Deputy Ministers' Salaries
and Allowances Act, 1958, hereinafter refer-
red to as the principal Act, in the manner
hereinafter appearing ;

It is hereby enacted in the Forty-fifth
Year of the Republic of India as follows:—

Short title and comment
1. (1) This Act may be called the
Assam Ministers', Ministers' of State and
Deputy Ministers' Salaries and Allowances
(Amendment) Act, 1994.

(2) It shall be deemed to have come
into force on the first day of April, 1994
and in respect of Sitting Allowance on
and from 9th day of March, 1994.

Amendment
of Section 2
of Assam Act
XV of 1958.
2. In the principal Act, for section
2, the following shall be substituted,
namely:—

“2. Salaries of the Chief Minister, the
Ministers', the Ministers' of State and
Deputy Ministers'—

(A) There shall be paid per mensem
to the Chief Minister:—

- (i) a Salary of four thousand rupees;
- (ii) a Sumptuary Allowance of six thousand rupees ;
- ✓(iii) a Daily Allowance of two hundred rupees while on official tour and halt within the State of Assam :

Provided that the Chief Minister shall be entitled to draw D.A. double the amount entitled to him when he performs the duties outside the State and halt;

- (iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

- (v) fuel (Petrol) of two hundred fifty litres for Head Quarter use;
- (vi) a Parliamentary Assistant Allowance two thousand rupees; and
- (vii) a mileage allowance of two rupees and fifty paise per kilometre as propulsion cost for the use of his official car on official duty.

✓(B) to each Minister shall be paid.—

- (i) a salary of three thousand rupees ;
- (ii) a Sumptuary allowance of five thousand rupees ;
- ✓(iii) a Daily Allowance of two hundred rupees while on tour and halt within the State of Assam :

Provided that each Minister shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt ;

- (iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session Computing two days before the commencement and two days after the termination of such Session :

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use;

(vi) a Parliamentary Assistant Allowance of two thousand rupees;

(vii) a mileage allowance of two rupees and fifty paise per Kilometer as propulsion cost for the use of his Official Car on official duty.

(C) To each Minister of State shall be paid,—

(i) a Salary of two thousand five hundred rupees;

(ii) a Sumptuary Allowance of four thousand and five hundred rupees;

(iii) a Daily Allowance of two hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister of State shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head-Quarter use;

(vi) a Parliamentary Assistant Allowance of two thousand rupees; and

(vii) a Mileage Allowance of two rupees and fifty paise per kilometer as propulsion cost for the use of his official Car on official duty.

(D) Each Deputy Minister shall be paid :

- (i) a Salary of two thousand two hundred and fifty rupees ;
- (ii) a Sumptuary Allowance of four thousand rupees ;
- (iii) The Daily Allowance shall be paid at the rate of two hundred rupees while on tour and halt within the State of Assam :

Provided that each Deputy Minister shall be entitled to draw the Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt.

- (iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session :

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session :

- (v) fuel (Petrol) of two hundred litres for Head-Quarter use ; and
- (vi) a Mileage Allowance of two rupees and fifty paise per Kilometer as propulsion cost for the use of his official Car on official duty."

K. LASKAR,
Secretary to the Government of Assam,
Legislative Department.